ORISSA REGULATION No. 1 OF 1956

THE INDUSTRIAL DISPUTES (BANKING AND INSURANCE COMPANIES) (SCHEDULED AREAS) REGULATION, 1956

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REGULATION

TO APPLY THE INDUSTRIAL DISPUTES (BANKING AND INSUBANCE COMPANIES) ACT, 1949, TO THE SCHEDULED AREAS OF THE STATE OF ORISSA

WHEREAS it is expedient to apply the Industrial Disputes (Banking and Insurance Companies) Act, 1949, to the Scheduled Areas of the State of Orissa; hiv of 1949

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 of the Fifth Schedule to the Constitution, the Governor of Orissa is pleased to promulgate the following Regulation made by him:—

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- 1. (1) This Regulation may be called the Industrial Disputes (Banking and Insurance Companies) (Scheduled Areas) Regulation, 1956.
- (2) It extends to all the Scheduled Areas of the State of Orissa.
 - (3) It shall come into force at once.

Application of the Industrial Disputes (Banking and Insurance Companies) Act, 1949.

2. The Industrial Disputes (Banking and Insurance Companies) Act, 1949, shall apply to all LIV of 1949 the Scheduled Areas of the State of Orissa.

By order of the Governor
G. B. MISRA
Secretary to Government

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